

- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1993-94.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT/7090/95]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT/7091/95]

**The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules 1994 alongwith a statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table:—

- (1) A copy each of the following Notification (Hindi and English versions) issued under proviso to Article 309 of the Constitution:—
- (i) The General Reserve Engineer Force Group 'C' Recruitment (Amendment) Rules, 1993 published in Notification No. G.S.R.126 in Gazette of India dated the 5th March, 1994.
- (ii) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R.204 in Gazette of India dated the 23rd April, 1994.
- (iii) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R.247 in Gazette of India dated the 28th May, 1994.
- (iv) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R.269 in Gazette of India dated the 11th June, 1994.

- (2) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT/7092/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1993-94.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No.LT/7093/95]
- (b) (i) Review by the Government of the working of the Mazagon Dock Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No.LT/7094/95]
- (c) (i) Review by the Government of the working of the Bharat Earth Movers Limited, for the year 1993-94.
- (ii) Annual Report of the Bharat Earth Movers Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No.LT/7095/95]
- (d) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1993-94.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No.LT/7096/95]

**Annual Report and Review on the working of Consultancy Development Centre, New Delhi for 1993-94 etc.**

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1993-94 [Placed in Library. See No.LT/7097/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1993-94 together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. Placed in Library. See No.LT/7098/95]

**Annual Report and Review on the working of National Academy of Ayurveda for 1993-94 alongwith a Statement showing for delay in laying these papers**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWER): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT/7099/95]

13.39 hrs.

**ANNOUNCEMENT RE: ADJOURNMENT OF LOK SABHA BEFORE PRESENTATION OF THE GENERAL BUDGET**

MR. SPEAKER I would like to inform the House that the House would adjourn at 4 p.m. today to re-assemble at 5 p.m. for the presentation of the General Budget.

The House now stands adjourned for lunch to meet again at 2.40 p.m.

13.40 hrs.

*The Lok Sabha then adjourned for Lunch till Forty minutes past Fourteen of the Clock.*

14.50 hrs.

*The Lok Sabha re-assembled after Lunch at fifty minutes past Fourteen of the Clock*

(MR. DEPUTY-SPEAKER *in the Chair*)

14.50 hrs.

**STANDING COMMITTEE ON URBAN & RURAL DEVELOPMENT  
(Thirteenth Report and Minutes)**

SHRI PALA K.M. MATHEW (IDUKKI): I beg to present the Thirteenth Report (Hindi & English versions) of the Committee on Urban & Rural Development on the 'Delhi Rent Bill-1994' and Minutes of sittings of the Committee relating thereto.

14.51 hrs

**ELECTIONS TO COMMITTEE RUBBER BOARD**

SHRI P. CHIDAMBARAM (Sivaganga): I beg to move:—

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

14.52 hrs.

**COIR BOARD**

SHRI M. ARUNACHALAM (Tenkasi): I beg to move:—

"That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

*The motion was adopted*